

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI**

OA No.171/2017

This the 17th day of January, 2017

Hon'ble Shri V. Ajay Kumar, Member (J)
Hon'ble Shri P.K. Basu, Member(A)

Kishan Pal, Aged 44 years
S/o Sh. Ram Phal
Working as Casual Packer
Post Office, Rampuram, Muzafarnagar(UP)
R/o 80 Mallupura, Muzaffarnagar(UP). .. Applicant

(By Advocate: Ms. Sonika for Shri Yogesh Sharma)

Versus

1. Union of India through the Secretary
Ministry of Communication
Department of Post
Dak Bhawan, New Delhi.
2. The Superintendent of Post Offices
Muzaffarpur Division, Muzaffarpur(UP). ..Respondents

ORDER (Oral)

Shri V. Ajay Kumar, Member(J):

Heard the learned counsel for the applicant. The applicant, working as Casual Packer under the respondents, filed the present OA seeking the following reliefs:-

“(i) That the Hon'ble Tribunal may graciously be pleased to pass an order declaring to the effect that the whole action of the respondents not considering and not granting the temporary status and regularization to the applicant as per 1991 scheme is illegal, arbitrary and discriminatory and consequently pass an order directing the

respondents to grant temporary status and regularization to the applicant as per 1991 scheme by way of extending the Hon'ble Tribunal and High Court judgment referred in order dated 7.7.2015 with all consequential benefits including the arrears of difference of pay and allowances with interest."

2. It is also submitted that the applicant has made the Annexure A-1 representation dated 06.08.2015 ventilating his grievance to the respondents. However, no order has been passed thereon till date.

3. In the circumstances, the OA is disposed of at the admission stage itself without going into the merits of the case by directing the respondents to consider the Annexure A-1 representation dated 06.08.2015 of the applicant by passing a reasoned and speaking order, in accordance with law, within a period of 90 days from the date of receipt of a certified copy of this order. There shall be no order as to costs.

Let a copy of the O.A., be enclosed to this order.

(P.K. Basu)
Member(A)

(V. Ajay Kumar)
Member(J)

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